2441. SHRI B. K. HARIPRASAD: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Aadhaar is mandatory for the homeless to access shelter homes;
- (b) the details thereof, State/UT-wise;
- (c) whether the shelters are upgraded on a regular basis;
- (d) if so, whether any shortcomings were revealed during the process along with the actions taken thereon; and
- (e) whether the Ministry has received complaints about inadequate quality of night shelter and if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No Sir.

- (b) Does not arise.
- (c) to (e) A Project Sanctioning Committee (PSC) constituted at the State level is competent to consider and approve proposals for construction/refurbishment of shelters for urban homeless. The same committee is also empowered to sanction appropriate operations and management (O&M) cost of the shelters. The O&M cost, as approved by the PSC, would cover, *inter-alia*, the annual servicing cost which includes cost of upkeep, maintenance, replenishment of bedding and kitchen equipments etc.

Data base of authorised real estate agents under RERA

2442. SHRI JOSE K. MANI: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government maintains a data base of authorised real estate agents under the Real Estate (Regulation and Development) Act, 2016 (RERA);
- (b) the number of litigations/cases being fought under the said Act, State-wise; and
- (c) the number of workshops conducted for potential house-buyers, including the number of attendees during the last two years, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Ministry of Housing and Urban Affairs (MoHUA) does not maintain the database of the real estate agents and details of cases filed under Real Estate (Regulation and Development) Act, 2016 (RERA). As per provisions of the RERA, the 'appropriate Government' of States/Union Territories (UTs) are to establish the Real Estate Regulatory Authority to regulate and develop the real estate sector in the concerned State/UT. The Real Estate Regulatory Authority of the concerned State/UT is required to publish and maintain a web portal, containing the names and photographs of real estate agents who have applied and registered under RERA.

(c) MoHUA has organised Workshops in the Western, Southern, Northern and Eastern regions of the country to provide the platform for discussion among all stakeholders including home buyers and learn best practices and suggest way forward towards effective implementation of RERA across States/UTs. The first such workshop for the Western region was organised at Pune on 10th September, 2018, second workshop for the Southern region was organised at Chennai on 12th October, 2018, third workshop for the Northern region was organised at New Delhi on 15th November, 2018 and fourth workshop was organised at Ranchi on 15th December, 2018 for the Eastern and North Eastern region. Each of these regional workshops was attended by approximately 200 to 250 participants.

Accessibility of water to urban poor

2443. SHRI K.T.S. TULSI: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the total amount, disbursed by Government under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) launched for improving accessibility of water to the urban poor during the last three years in percentage and figures; and
- (b) the total number of regular connections provided in urban slums and related areas under AMRUT scheme during that period?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched on 25 June, 2015 in 500 mission cities with focus on water supply, sewerage and septage management, storm water drainage, green spaces and parks and non-motorised urban transport. Under AMRUT individual projects